

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 111 of 2011 &
I.A. No.180 of 2011

Dated :16th September, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Kalyanpur Cements Limited ... Appellant(s)

Versus

Bihar Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s): Mr. Apoorva Misra
Counsel for the Respondent(s): Mr. Mohit Kr. Shah &
Ms. Shilpi Shah for BSEB
Mr. Samial for BERC

ORDER

Ms. Shilpi Shah, the learned counsel, undertakes to file Vakalatnama on behalf of R.2-BSEB within one week and seeks some time to file the reply.

The learned counsel for the Commission is present.

Post the matter on **09.11.2011**. In the meantime, the learned counsel for the Respondent is directed to file the reply on or before 18.10.2011 after serving copy on the other side. Thereafter, the learned counsel for the Appellant is directed to file the Rejoinder on or before 25.10.2011 after serving copy on the other side.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/KS